

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5629  
ANSWERED ON:24.04.2001  
MISLEADING ADVERTISEMENTS BY PRIVATE INSTITUTIONS  
ASHOK NAMDEORAO MOHOL

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Government are aware that the private institutes are cheating and misleading the students through illegal advertisements;
- (b) if so, whether the Government have chalked out any strategy to curb the misleading and illegal advertisements by the private institutions;
- (c) if so, the details thereof;
- (d) if not, the reasons therefor; and
- (e) the steps proposed to be taken in this regard?

**Answer**

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI)

(a) to (e) : As soon as existence of any unapproved University is brought to the notice of the University Grants Commission (UGC), the promoters / office-bearers of such unapproved university are advised, by bringing to their notice the relevant provisions of the UGC Act, to desist from using the word 'University' and also to stop awarding Degrees / Diplomas. The concerned State Governments are also requested to conduct inquiries regarding existence / functioning of such unapproved Universities. Similarly, in the case of technical institutions, All India Council for Technical Education (AICTE), serve notice to unapproved technical institutes advising to get formal approval or stop functioning. Both the UGC and the AICTE have set up Cells for prevention of malpractices to curb incidence of such violations. In order to protect the public from the menace of unapproved Universities / Technical Institutions, the UGC / AICTE publishes notices, from time to time, in the leading newspapers cautioning all concerned to check approval status of Universities / Technical Institutions.